

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO.1384
TO BE ANSWERED ON 14TH MARCH, 2017**

REUSE OF DISPOSABLES BY EMPANELLED HOSPITALS

1384. SHRI RAM KUMAR KASHYAP:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether it has come to the notice of Government that CGHS empanelled private hospitals are reusing disposables like catheters, guide-wires and balloons used in every angioplasty and billed repeatedly without the consent of patients and making profit of rupees 20,000 to 30,000 on every procedure with simple reuse and rebilling,
- (b) if so, what action has been taken against them including withdrawal of CGHS empanelment;
- (c) whether reusing disposable items is a criminal act; and
- (d) whether Government has issued any Office Memorandum warning against reuse of disposable surgical items and the details thereof?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI FAGGAN SINGH KULASTE)**

- (a) No.
- (b): Not applicable in view of (a) above.
- (c): No.
- (d): Yes, an office memorandum has been issued on 21.12.2016 to all Health Care Organizations empanelled under CGHS stating that re-use of Disposable items is not permitted under CGHS and that in case of any complaint in this regard suitable action including withdrawal of CGHS empanelment shall be initiated against defaulters.

.....